COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 08 OF 2016

Dated: 18th April, 2018

Present: Hon'ble Mr. Justice. N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Delhi Transco Ltd. ... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Ms.Neha Garg

Ms. Rhea Luthra

for Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Rahul Kinra

Mr. Ashutosh Kr. Srivastava for R-2 to R-4

ORDER

The learned counsel, Ms. Neha Garg, appearing for the Appellant submitted that, Mr. Anand K. Ganesan, who is representing the Appellant in this matter, is not able to appear before this Court today due to his father's ceremony. Therefore, a short adjournment may kindly be granted in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

List the matter on $\underline{06.07.2018}$, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

js/vt